

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 117

Rest. A. (IBC)/2(CH)2024
in
CP (IB) NO.22/Chd/HP/2022
(Disposed of 09/08/2022)

IN THE MATTER OF:-

Orion Technocrats Pvt. Ltd.

...Petitioner

Versus

Inox Wind Ltd.

...Respondent

Under Section: 9, and 60(5), IBC 2016

Order delivered on 04.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the applicant

: Mr. Amitabh Tiwari, Advocate

For the respondent

: Mr. Rajat Khanna, Advocate

ORDER

Rest. A. (IBC)/2(CH)2024

It is stated by Id. counsel for the applicant that the matter has been settled by and between the parties and he does not want to pursue the present application further. Therefore, on instructions he may be permitted to withdraw the present application.

Keeping in view that facts and circumstances of the present case and the statement made by Id. counsel for the applicant, the present application stands ***dismissed as withdrawn***. File be consigned to the record room.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**